

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1218  
ANSWERED ON:13.08.2013  
SALE OF BIO PRODUCTS  
Singh Chaudhary Lal

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether some bio-products manufacturers are selling several products in the name of amino acids, sea weed extracts, herbal extracts, plant extracts and enzymes etc. to control pests and increase agricultural production in the country;
- (b) if so, the details thereof;
- (c) whether the use of these bioproducts are harmful to human beings and also results in financial loss in certain cases due to increased cost of cultivation and crop loss to the farmers; and
- (d) if so, the corrective action taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a) & (b): Registration Committee constituted under Section 5 of the Insecticides Act 1968 registers Pesticides including biopesticides, botanical pesticides & Plant Growth Regulator (PGR) for use in the country. So far three botanical pesticides viz. Azadirachtin (Neem Based) Pyrethrum & Cymbopogon have been registered in different formulation by the Registration Committee (Annexure-I).
- (c): If a bio-product with the Registration Committee is used as per approved label claims, then no harm is likely to be caused to human beings.
- (d): The functionaries of the Central and State Governments impart training to the farmers in judicious use of insecticides including botanical pesticides.